IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 63/2002 in OA 466/95

DATE OF ORDER : 27.11.2002

Shambhu Dayal Chejara son of Shri Badri Prasad Chejara, aged about Al years, resident of C/o Shri Mohan Lal Kumawat, Dhani Gordhanpura Phulera. Last employed on the post of rest house attendant in Railway mail service, Jaipur Division, Phulera.

.... Applicant.

## VERSUS

- l. Shri T.R. sharma, Chief Post Master General, Rajasthan Circle, Jaipur.
- 2. Shri B.L. Verma, Sr. Superintendent, Railway Mail Service, jaipur division, Jaipur.

....Respondents.

Mr. C.B. Sharma, Counsel for the applicant.

Mr. N.C. Goyal, Counsel for the respondents.

## CORAM

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

## ORDER (ORAL)

This CP has been filed for alleged wilful disobedience of the order of the Tribunal dated 17.4.2002 in OA 466/95.

2. Based on the show cause notice, reply has been filed. In the reply, it has been stated that applicant has been granted temporary status and has also been paid pay & allowances for the delayed period till he was taken on duty. Learned counsel for the respondents submits that they have fully complied the order of the Tribunal and, therefore the CP is not maintainable.

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- Learned counsel for the applicant submitted that temporary status has been granted to the applicant in the year 1994 although he was eligible for temporary status in the year 1992. We find that there is no specific order in this regard.
- 4. In the circumstances we do not think there is any wilful disobedience of the order of the Tribunal. Therefore, this CP is dismissed. Noticees are discharged.

(M.L. CHAUHAN)

MEMBER (J)

(H.O. GIIPTA)

MEMBER (A)

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